

PVR Inox profit rises 166% on festive boost

FE BUREAU
Mumbai, February 5

PVR INOX SAW its consolidated net profit rise 1.6 times to nearly ₹96 crore in the

third quarter of FY26, led by festive momentum and strong Bollywood, English and regional content. The cinema major's consolidated revenue was up 9.5% to

₹1,879.8 crore, led by blockbusters such as *Dhurandhar*. The company is expected to close the current financial year with nearly 100 new screens, 79 of which have been

opened so far, it said. Half of its new screen openings are through the franchise-owned, company-operated model, allowing the company to conserve capital, it said.

India outpaces other regions in Copilot adoption: GitHub

● Competition from newer vibe coding tools not a concern: VP for Asia Pacific

POULOMI CHATTERJEE
Bengaluru, February 5

INDIA HAS EMERGED as GitHub's fastest-growing market for its AI coding assistant Copilot, outpacing adoption in other geographies, as enterprises accelerate the use of artificial intelligence in software development, Sharryn Napier, vice president for Asia Pacific, told FE.

"We saw Copilot grow faster here than any other geography," Napier said, pointing to rapid uptake by large IT services firms looking to improve the speed and quality of software delivery for global clients. GitHub, acquired by Microsoft in 2018, has in recent years repositioned itself from being primarily a code-hosting repository to a broader AI-led developer platform. The launch of Copilot in 2021 marked its first major push into AI-powered tools, at a time when competition in the coding assistant space

intensified with the emergence of several startup-led offerings.

Napier said competition from newer AI vibe coding tools was not a concern. "Competition is always welcome. It keeps people innovating," she said, adding that GitHub's strategy has focused on giving developers greater choice rather than enforcing a single way of working. That approach was reinforced in October last year, when GitHub opened its platform to custom and third-party agents through Agent HQ, partnering with Ope-

nAI, Anthropic, Google and xAI. "We are not of the opinion that we tell developers how to do things," Napier said. "It gives the developer control, allows them to manage and direct the agents and what they are doing, regardless of what agent it is."

India is now GitHub's second-largest developer base globally. Of the platform's 180 million developers, close to 22 million are in India, with more than 5.2 million accounts added in the country last year alone. Napier said the number could rise to around 50

million by 2030 as agentic AI adoption increases. Copilot currently has about 26 million users worldwide.

GitHub has also strengthened enterprise partnerships in India, working with IT majors such as Infosys and Wipro, both of which have set up centres of excellence with the platform. "They understand the value of the platform not just as a coding tool that hangs off the ecosystem," Napier said.

She said India was the first market where GitHub saw AI adoption scaling at a markedly different speed, driven largely by IT services companies. "The adoption was driven by IT giants and their desire to improve the way they deliver software and software products and services to their customers in that global landscape," she said.

GitHub last week announced a Copilot software development kit, opening up the tool's capabilities to developers as a platform. "It allows them to build on top of the engine rather than just using the capability itself," Napier said, adding that the move would support more complex agentic workflows.

SHARRYN NAPIER,
VICE PRESIDENT FOR ASIA PACIFIC, GITHUB

Adoption driven by IT giants and their desire to improve the way they deliver software, software products, services



PRE-OFFER ADVERTISEMENT, CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND CORRIGENDUM TO THE LETTER OF OFFER UNDER REGULATION 18(7) IN TERMS OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011

SHASHANK TRADERS LIMITED

CIN: L52110DL1985PLC021076
Registered Office: 702-A, Arunachal Building, 19, Barakhamba Road, Connaught Place, New Delhi - 110001, India
Tel. No.: 011 43571041/42; Fax No. 011 43571047
Email ID: info@shashankinfo.in; Website: www.shashankinfo.in

THIS PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND CORRIGENDUM TO THE LETTER OF OFFER IS ISSUED BY NARNOLIA FINANCIAL SERVICES LIMITED, THE MANAGER TO THE OFFER, ON BEHALF OF AVB ENDEAVORS PRIVATE LIMITED (HEREINAFTER REFERRED TO AS "ACQUIRER 1"), PRILKA ENTERPRISES PRIVATE LIMITED (HEREINAFTER REFERRED TO AS "ACQUIRER 2") AND MR. ADITYA VIKRAM BIRLA (HEREINAFTER REFERRED TO AS "ACQUIRER 3"), (HEREINAFTER COLLECTIVELY REFERRED TO AS "ACQUIRERS"), FOR ACQUISITION OF UP TO 15,46,900 (FIFTEEN LAKH FORTY-SIX THOUSAND NINE HUNDRED) OFFER SHARES, REPRESENTING 50.00% OF THE VOTING SHARE CAPITAL OF SHASHANK TRADERS LIMITED ("TARGET COMPANY"), AT AN OFFER PRICE OF ₹ 30.00/- PER OFFER SHARE, PAYABLE IN CASH, TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 18 (7) OF SEBI (SAST) REGULATIONS ("PRE-OFFER CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT AND CORRIGENDUM TO LETTER OF OFFER ADVERTISEMENT").

This Pre-Offer cum corrigendum to the Detailed Public Statement and corrigendum to the Letter of Offer Advertisement is to be read in conjunction with the: a) Public Announcement dated Friday, November 07, 2025 ("Public Announcement"), (b) Detailed Public Statement dated Thursday, November 13, 2025, in connection with this Offer, published on behalf of the Acquirers on Friday, November 14, 2025, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition) and Pratahkal (Marathi daily) (Marathi Edition) ("Newspapers") ("Detailed Public Statement"), (c) Draft Letter of Offer dated Friday, November 21, 2025 filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations ("Draft Letter of Offer"), (d) Letter of Offer dated Monday, February 02, 2026, along with the Form of Acceptance-cum-Acknowledgement ("Letter of Offer"), (e) Recommendations of the Independent Directors of the Target Company which were approved on Wednesday, February 04, 2026, and published in the Newspapers on Thursday, February 05, 2026 ("Recommendations of the Independent Directors of the Target Company") (the Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendations of the Independent Directors, and this Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement and Corrigendum to Letter of Offer of the Target Company are hereinafter collectively referred to as "Offer Documents") issued by the Manager on behalf of the Acquirers.

Public Shareholders of the Target Company are requested to kindly note the following:

For capitalized terms used hereinafter, please refer to the titled as 'Definitions and Abbreviations' on page 7 of the Letter of Offer.

A. Offer Price
The Offer is being made at a price of ₹ 30.00/- per Offer, payable in cash. There has been no revision in the Offer Price.

B. Recommendations of the Committee of Independent Directors (CID)
A Committee of Independent Directors of the Target Company comprising of Mr. Amit Jalan as the Chairperson of the CID and Mr. Amit Choudhary, member of CID approved their recommendation on the Offer on Wednesday, February 04, 2026, and published in the Newspapers on Thursday, February 05, 2026. The CID Members are of the opinion that the Offer Price to the Public Shareholders of the Target Company is fair and reasonable and is in line with SEBI (SAST) Regulations. Public Shareholders may, therefore, independently evaluate the offer and take an informed decision.

C. Other details with respect to Offer
1. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. There has been no competitive bid to the Offer.
2. The Letter of Offer has been dispatched on Monday, February 02, 2026, to the Public Shareholders of the Target Company whose names appeared on the register of members as on the Identified Date, i.e., Friday, January 23, 2026. The dispatch has been carried out through post to those Public Shareholders who had not registered their e-mail addresses with the Depositories and/or the Target Company, and through electronic mode (e-mail) to those Public Shareholders whose e-mail addresses were registered with the Depositories and/or the Target Company.
3. The Draft Letter of Offer dated Friday, November 21, 2025, was filed and submitted with SEBI pursuant to the provisions of Regulation 16 (1) of the SEBI (SAST) Regulations, for its Observations. In pursuance of which all the observations received from SEBI vide letter bearing reference number SEBI/Observer/letter bearing reference number 'SEBI/HO/49/12/11/5/2026-CFD-RAC-DCR1' dated Wednesday, January 21, 2026, incorporated in the Letter of Offer.
4. Except as stated hereinafter, there have been no material changes in relation to the Offer, other than those already disclosed in the Letter of Offer.
4.1 **Public Shareholders of the Target Company are requested to take note that the 'Offer Closing Date' mentioned in Letter of Offer shall be read as Tuesday, February 24, 2026 in place of Monday, February 23, 2026 on cover page, page 2, 7, 8 and in 'Form of Acceptance cum Acknowledgement' and 'Last date of communicating rejection/acceptance and completion of payment of consideration or return of unaccepted Equity Shares to the shareholders of the Target Company' shall be read as Wednesday, March 11, 2026 in place of Tuesday, March 10, 2026 on page 2 under 'TENTATIVE SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER'.**
5. Please note that a copy of the Letter of Offer is also available and accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.shashankinfo.in, the Registrar to the Offer at www.masserv.com, the Manager to the Offer at www.narnolia.com. The Calcutta Stock Exchange Limited at www.cse-india.com and BSE Limited at www.bseindia.com, from which the Public Shareholders can download/print the same.

D. Instructions for Public Shareholders
a) **In case of Equity Shares are held in the Dematerialized Form:** The Public Shareholders who are holding Equity Shares in electronic/dematerialized form and who desire to tender their Equity Shares in this Offer shall approach their respective Selling Broker indicating to their Selling Broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. For further information, kindly refer to Paragraph 8.9, titled as 'Procedure for tendering shares held in Dematerialized Form' on page 31 of the Letter of Offer.
b) **In case of Equity Shares are held in Physical Form:** As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations and SEBI's press release dated 3 December 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from 1 April 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD/17/CIRP/2020/144 dated 31 July 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations. Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e., Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the shareholder's PAN Card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further information, kindly refer to the Paragraph 8.10, titled as 'Procedure to be followed by the registered Shareholders holding Equity Shares in physical form' on page 31 of the Letter of Offer.
c) **Procedure for tendering the Shares in case of non-receipt of the Letter of Offer:** Public Shareholders who have acquired Equity Shares but whose names do not appear in the records of Depositories on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. In case of non-receipt of the Letter of Offer, such Public Shareholders of the Target Company may download the same from the SEBI website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents. Such Public Shareholders have to ensure that their order is entered in the electronic platform to be made available by Stock Exchanges before the closure of the Offer. For further information, kindly refer to the Paragraph 8.13, titled as 'Procedure for Tendering the Shares in case of Non-Receipt of this Letter of Offer' on page 32 of the Letter of Offer.

E. Status of Statutory and Other Approvals
No statutory approval is required for the proposed Open Offer. The Offer is being made in compliance with the provisions of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and does not attract any specific statutory or regulatory approval under applicable laws as on date. In case any such approval becomes applicable at a later stage, the Acquirers shall comply with the same as required under the applicable provisions. As on the date of Letter of Offer, the approvals from Banks / Financial Institutions is not required for this offer. For further information, kindly refer to the Paragraph 7.4, titled as 'Statutory and Other Approvals' at page 29 of Letter of Offer.

F. Procedure for Acceptance and Settlement of Offer
The Open Offer will be implemented by the Acquirers through Stock Exchange mechanism made available by BSE Limited in the form of separate window ('Acquisition Window') as provided under the SEBI (SAST) Regulations, SEBI circular bearing reference number CIR/CFD/POLICY/CELL/1/2015 dated 13 April 2015, as amended read along with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated 9 December 2016, as amended, and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIRP/2021/615 dated August 13, 2021 issued by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIRP/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalisation of the entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified under the Paragraph 8 titled as 'Procedure for Acceptance and Settlement' on page 30 of the Letter of Offer.

G. Revised Schedule of Activities:

Nature of the Activity	Schedule of Activities (as disclosed in the DLOF)		Revised Schedule of Activities	
	Date	Day	Date	Day
Date of making the Public Announcement	November 07, 2025	Friday	November 07, 2025	Friday
Date of publication of Detailed Public Statement in newspapers	November 14, 2025	Friday	November 14, 2025	Friday
Last date of filing of Draft Letter of Offer with SEBI	November 21, 2025	Friday	November 21, 2025	Friday
Last date for the public announcement of competing offer(s)	December 05, 2025	Friday	December 05, 2025	Friday
Last date for receipt of comments from SEBI on Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Open Offer)	December 12, 2025	Friday	January 21, 2026	Wednesday
Identified Date*	December 16, 2025	Tuesday	January 23, 2026	Friday
Last date for dispatch of the Letter of Offer to the public shareholders of the Target Company whose names appear on the Register of Members as on the Identified Date	December 23, 2025	Tuesday	February 02, 2026	Monday
Last Date by which the committee of the independent directors of the Target Company is required to give its recommendation to the public shareholders of the Target Company for this Open Offer	December 28, 2025	Friday	February 04, 2026	Wednesday
Last date for upward revision of the Offer Price and/or the Offer Size	December 30, 2025	Tuesday	February 06, 2026	Friday
Date of public announcement for opening of the Offer in the newspapers where the DPS has been published	December 30, 2025	Tuesday	February 06, 2026	Friday
Date of Commencement of Tendering Period ("Offer Opening Date")	December 31, 2025	Wednesday	February 09, 2026	Monday
Date of Closing of Tendering Period ("Offer Closing Date")	January 14, 2026	Wednesday	February 23, 2026	Monday
Last date of communicating rejection/acceptance and completion of payment of consideration or return of unaccepted Equity Shares to the shareholders of the Target Company	January 28, 2026	Wednesday	March 10, 2026	Tuesday

Note:
1. There has been no competing offer for this Offer.
2. Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.
3. These actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

H. Documents for Inspection
The copies of the documents listed under Paragraph 10 titled as 'Documents for Inspection' on page 35 of the Letter of Offer will be available for inspection at the principal place of business of the Manager to the Offer, Narnolia Financial Services Limited, located at 201, 2nd Floor, Marble Arch, 236 B, A.J.C Bose Road, Kolkata - 700020, West Bengal, India on any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering Period commencing from Monday, February 09, 2026, to Monday, February 23, 2026. Further, in light of SEBI Circular SEBI/HO/CFD/DCR2/CIRP/2020/139 dated July 27, 2020, read with SEBI Circular SEBI/CIR/CFD/DCR1/CIRP/2020/83 dated May 14, 2020, copies of the following documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. The Public Shareholders interested to inspect any of the following documents can send an email from their registered email-ids (including shareholding details and authority letter in the event the Public Shareholder is a corporate body) with a subject line ["Documents for Inspection - Shashank Open Offer"], to the Manager to the Open Offer at akash.das@narnolia.com, and upon receipt and processing of the received request, access can be provided to the respective Public Shareholders for electronic inspection of documents. The Acquirers accept full responsibility for the information contained in this Pre-Offer cum Corrigendum to the Detailed Public Statement and Corrigendum to Letter of Offer Advertisement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company) and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer. The Acquirers will be severally and jointly responsible for ensuring compliance with the SEBI (SAST) Regulations.

This Pre-Offer Advertisement and Corrigendum to the Detailed Public Statement and Corrigendum to Letter of Offer will also be accessible on the websites of SEBI at www.sebi.gov.in, the Target Company at www.shashankinfo.in, the Registrar to the Offer at www.masserv.com, the Manager to the Offer at www.narnolia.com. The Calcutta Stock Exchange Limited at www.cse-india.com and BSE Limited at www.bseindia.com.

Issued by the Manager to the Offer on behalf of the Acquirers

Narnolia
NARNOLIA FINANCIAL SERVICES LIMITED
201, 2nd Floor, Marble Arch, 236 B, A.J.C Bose Road, Kolkata - 700020, West Bengal, India.
Contact Person: Akash Das
Telephone: +91 033 40501500
Email ID: akash.das@narnolia.com
Website: www.narnolia.com
SEBI Registration Number: INM000010791

For and on behalf of AVB Endeavors Private Limited ("Acquirer 1")
Sd/-
Mr. Aditya Vikram Birla
Director

For and on behalf of Prilka Enterprises Private Limited ("Acquirer 2")
Sd/-
Mr. Aditya Vikram Birla
Director

Sd/-
Mr. Aditya Vikram Birla ("Acquirer 3")

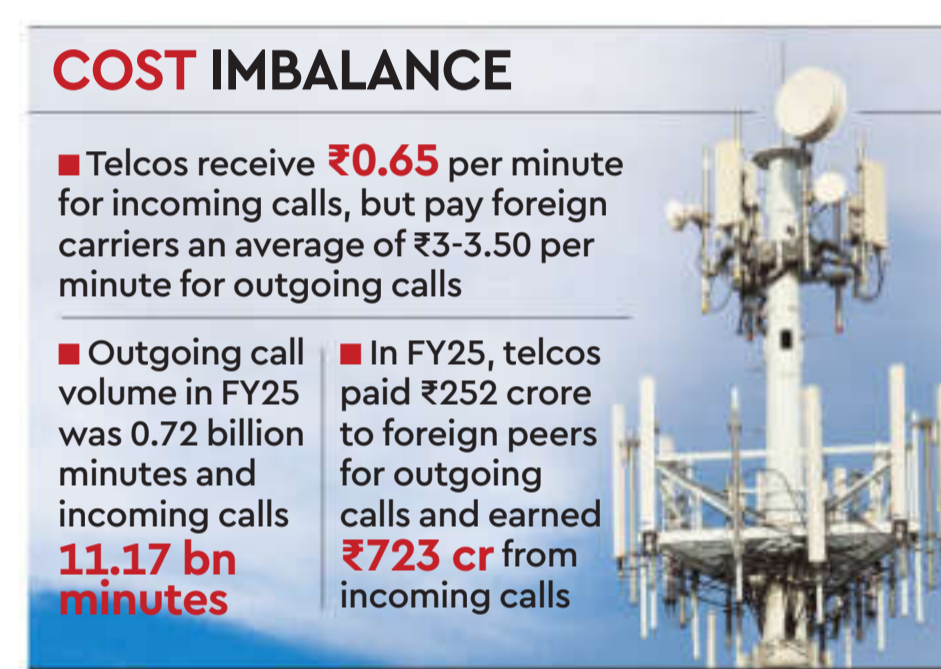
Date: Thursday, February 05, 2026
Place: Kolkata

Increase termination charge for international calls: Telcos

URVI MALVANIA
Mumbai, February 5

TELECOM OPERATORS HAVE stepped up their push for a sharp increase in international incoming call termination charges, stating that the current regime is out of sync with global benchmarks and is increasingly being misused for fraud and spam. The industry has sought a revision of the international termination charge (ITC) to ₹4-5 per minute from the existing ₹0.65, citing concerns around consumer safety, revenue leakage and an uneven cost structure.

ITC is the fee paid by overseas carriers to Indian telecom operators for terminating international calls on domestic networks. While it is meant to ensure reciprocity in cross-border telecom traffic, operators say the present level has become untenable. Telcos receive ₹0.65 per minute for incoming calls, but pay foreign carriers an average of ₹3-3.50 per minute for outgoing international calls. In FY25, the volume of outgoing calls was 0.72 billion minutes, according to data produced by the Telecom Regulatory Authority of India (Trai) in a consultation paper in November



2025. In the same period, the total incoming call volume amounted to 11.17 billion minutes — 15.5 times that of the outgoing traffic. However, taking the current incoming and outgoing rates in place, the Indian telcos paid ₹252 crore to foreign telcos for outgoing calls, and earned ₹723 crore from incoming calls — just about three times the outgo. According to industry executives, the low termination charge has unintentionally created an incentive for overseas entities to route large volumes of fraudulent traffic into India. The cost is so low that it has become economically

viable for scammers to push phishing calls, robo-calls and other forms of telecom fraud into Indian networks at scale. Raising the ITC, an executive with a leading telecom operator said, would increase the cost of misuse and act as a deterrent for high-volume malicious traffic originating overseas. Beyond security concerns, the imbalance has direct financial implications for telcos. Outgoing international call charges are denominated in dollars, exposing operators to currency risk. As the rupee depreciates, the cost burden rises even if outbound call volumes remain stable.

Nykaa PAT rises 142%, beats Street

URVI MALVANIA
Mumbai, February 5

BEAUTY AND FASHION firm FSN E-commerce, which operates Nykaa, recorded a 142% jump in profit after tax (PAT) attributable to shareholders for the third quarter of FY26. PAT came in at ₹63 crore compared with ₹26 crore a year ago. Its net profit for the quarter was up 156% at ₹68 crore, reflecting a ₹16-crore impact of revisions made on account of

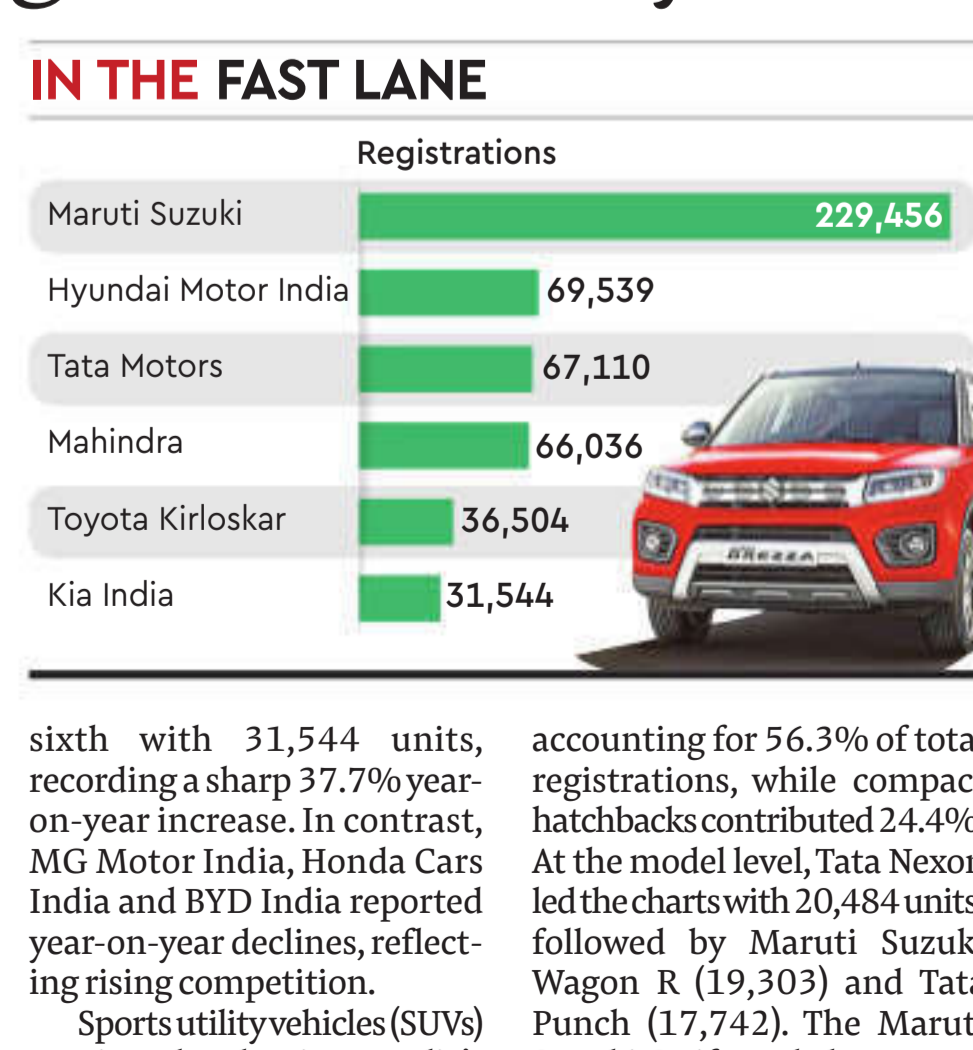
new labour codes. Adjusting for the one-time impact, net profit was ₹78 crore, the firm said. Net profit beat Street estimate of ₹58 crore. Revenue from operations stood at ₹2,873 crore, up 26.7% from ₹2,267 crore in Q3FY25, marginally above

Street estimate of ₹2,869 crore. Consolidated gross market value (GMV) for the quarter stood at ₹5,795 crore, up 28% from Q3FY25 driven by 27% growth in the beauty and personal care segment and 31% growth in the fashion segment. Nykaa's cumulative customer base grew 31% on-year to 52 million at the end of the December quarter, on the back of strong customer acquisition and engagement across platforms, the company said.

Jan sees highest monthly car registrations

AKBAR MERCHANT
Mumbai, February 5

PASSENGER VEHICLE REGISTRATIONS crossed another milestone in January, touching 539,543 units, the highest ever in a month, according to JATO Dynamics. Volumes rose 12.9% year-on-year from 477,764 units, pointing to a strong, retail-led start to the year. Maruti Suzuki retained its leadership with 229,456 registrations, up 6.7% year-on-year, though its market share slipped about 250 basis points to 42.5%. Hyundai Motor India followed with 69,539 registrations, posting 13.1% growth and a 12.9% market share. Tata Motors, Mahindra & Mahindra, and Toyota Kirloskar Motor rounded out the top five with 67,110; 66,036; and 36,504 registrations, respectively. Kia India ranked



sixth with 31,544 units, recording a sharp 37.7% year-on-year increase. In contrast, MG Motor India, Honda Cars India and BYD India reported year-on-year declines, reflecting rising competition. Sports utility vehicles (SUVs) continued to dominate India's passenger vehicle market, accounting for 56.3% of total registrations, while compact hatchbacks contributed 24.4%. At the model level, Tata Nexon led the charts with 20,484 units, followed by Maruti Suzuki Wagon R (19,303) and Tata Punch (17,742). The Maruti Suzuki Swift and the Maruti Suzuki Baleno completed the